

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No. 757/2018**

**Date of Decision: 12<sup>th</sup> December, 2018**

**CORAM: RAVINDER KAUR, MEMBER (J)**

Shri Suhas Gopal Kamble  
 Age:48 years, Son of Shri Gopal Kamble.  
 Working as:G.M. (Rural)  
 Ahmedabad Telecom Dist.  
 With Bharat Sanchar Nigam Limited  
 having Corporate Office at 4<sup>th</sup> Floor,  
 Bharat Sanchar Bhawan, Janpath,  
 New Delhi - 110 001.  
 Residing at:1/111, BSNL quarters,  
 Telecom Complex, Jail Road,  
 Ratnagiri - 415 612.                   ...                   **Applicant**

**(By Advocate Shri Bhushan C. Joshi)**

**Versus**

1. Union of India,  
     Through the Secretary,  
     Ministry of Telecommunication,  
     109, 1<sup>st</sup> Floor, Sanchar Bhawan,  
     Janpath, New Delhi - 110 001.
2. Chief Managing Director, BSNL  
     Bharat Sanchar Bhavan  
     Harish Chandra Mathur Lane  
     Janpath, New Delhi - 110 001.
3. Chief General Manager, BSNL  
     Maharashtra Telecom Circle,  
     4<sup>th</sup> Floor, 'A' Wing, Juhu  
     Administrative Building,  
     Santacruz (W),  
     Mumbai - 400 054.
4. Chief General Manager, BSNL  
     Gujarat Telecom Circle,  
     Telephone Bhavan, 7<sup>th</sup> Floor,  
     Navrangpura, Ahmedabad - 380 006  
     Gujarat (INDIA)                   ...                   **Respondents**

**ORDER (ORAL)**

When the case was called out for Admission, I heard the oral submissions of learned counsel for the applicant.

**2.** It is observed that the representation of the applicant dated 27.02.2017 regarding settlement of TA Bill followed by representations dated 11.03.2017 and 28.04.2017 respectively, representation to the AGM (Admn.), office of GM, BSNL, Ratnagiri dated 16.05.2018 regarding drawls of increment, representation to respondent No.3 dated 20.06.2018 for clearing his long pending legitimate dues and representation dated 19.05.2018 for transfer grant are still pending with the respondents.

**3.** Hence, the respondents are directed to consider and dispose of all the above referred representations vide a reasoned and speaking order in accordance with law, within a period of four weeks from the date of receipt of certified copy of this order and to communicate the same to the applicant with two weeks thereafter.

**4.** The Original Application is, accordingly, disposed of at the admission stage with the above directions. No order as to costs.

**(Ravinder Kaur)**  
**Member (J)**